

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

32. CP/94(MB)2023

CORAM:

SHRI ANIL RAJ CHELLAN
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 15.04.2024**

NAME OF THE PARTIES:- Jayanthi Karthikeyan
V/s
Ms Vijayakumari C C

**Section: 241(1), Sec. 242(4), Sec. 244(1), Sec. 271-273 of
Companies Act, 2013**

ORDER

Counsel, Ashish Mehta a/w PCS, Dipti Zaveri appeared for the Petitioner. Counsel appearing for the Petitioner states at bar that the order dated 06.02.2024 passed by this bench needs clarification as it is not specifically mentioned that the amendment request on that date with regard to the impleadment of the Company as Respondent no. 2 in the present Company Petition filed u/s 271 of the Companies Act, 2013. Let the Petition be amended to the effect to implead the Company as Respondent no. 2 within a period of two weeks from today. List this matter for further hearing on **24.06.2024**.

Sd/-

ANIL RAJ CHELLAN
Member (Technical)

ANKIT

Sd/-

KULDIP KUMAR KAREER
Member (Judicial)